## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated:- 29 JUL 1994

APPLICATION	•	79	9/	92	,
APPLICATION	NUMBER:_				) 

APPLICANTS: Sh. Lavier Francis Garrick Selgaum and orders.

Dr. M. S. Nagaozja, Advocate, no.11, If Horr Enjather Complex, Gandhingar let Gross. Bangalore-560009.

2. Fleshier Adorionistative Geticer, Adjulant General's Branch, Army Headquarters, DHQ.PO. New Delhi-110011.

Sr. Central Govt Stag Coursel, Highland Blog, Bangalon-1.

Subject: Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the WRDER/
STAY UNDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 21.07-94

Issued on 29/1/94

of

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AND DE PUTY REGISTRAR 17

JUDICIAL BRANCHES.

## ORIGINAL APPLICATION NO.799/1993

THURSDAY THIS THE TWENTY FIRST DAY OF JULY . 94

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN
MR. T.V. RAMANAN MEMBER (A)

Shri Xavier Francis Carrick, Aged 57 years, S/o Francies Carrick, No.20, Mutton Market Street, Belgaum - 590 001

Applicant

( By Advocate Dr.M.S. Nagaraja )

V .

- 1. The Officer-in-Charge, Records, Maratha Light Infantry, Abhilekh Karyalaya, Belgaum - 590 009
- 2. The Director General of Infantry,
   General Staff Branch,
   (Inf-6 (Pers),
   Army Hqrs., DHQ PO,
   New Delhi 110 011
- 3. The Chief of Army Staff, Army Headquarters, DHO- PO, New Delhi - 110 011
- 4. The Union of India
  represented by the
  Secretary to the Government of India,
  Ministry of Defence,
  New Delhi
  Respondents

(By learned Standing Counsel)
Shri M.S. Padmarajaiah

## DRDER

MR. JUSTICE P.K. SHYAMBUNDAR, VICE CHAIRMAN

Heard both sides. The applicant, who is a civilian in the Defence Establishment, is



aggrieved by an order of compulsory retirement made following a disciplinary enquiry held by the Army authorities. Aggrieved by that order, he had filed an appeal on 28.1.93 to the Chief Administrative Officer, Adjutant General's Branch, Army Hors., New Delhi which is stated to be still pending. In the circumstances, we think it appropriate to direct the Chief Administrative Officer, Adjutant General's Branch, Army Hars., New Delhi to dispose of the applicant's appeal as expeditiously as possible and certainly within two months from the date of receipt of a copy of this order directed to be despatched as soon as possible. The Chief Administrative Officer will, while disposing of the appeal, pass a speaking order taking into consideration all the issues involved. With this observation, this application stands disposed of finally with no order as to costs.

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( T.V. RAMANAN ) MEMBER(A) ( P.K. SHYAMSUNDAR ) VICE CHAIRMAN



TRUE COPY

SECTION OFFICER
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